

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2494/18/25]

(B) A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the North Eastern Institute of Ayurveda & Homoeopathy (NEIAH), Shillong, Meghalaya, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2618/18/25]

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -
 - (1) SEBI/LAD-NRO/GN/2024/209., dated the 18th November, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fifth Amendment) Regulations, 2024, along with delay statement.
 - (2) SEBI/LAD-NRO/GN/2024/217., dated the 11th December, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of NonConvertible Securities) (Third Amendment) Regulations, along with delay statement.
 - (3) SEBI/LAD-NRO/GN/2024/221., dated the 16th December, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2024, along with delay statement.

- (4) SEBI/LAD-NRO/GN/2025/230., dated the 14th February, 2025, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2025.
- (5) SEBI/LAD-NRO/GN/2025/233., dated the 4th March, 2025, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025.
- (6) SEBI/LAD-NRO/GN/2025/235., dated the 11th March, 2025, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2025.

[Placed in Library. For (1) to (6), see No. L. T. 2619/18/25]

- (ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/218., dated the 12th December, 2024, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956, along with delay statement.

[Placed in Library. See No. L. T. 2620/18/25]

- (iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/229., dated the 13th February, 2025, publishing the Securities and Exchange Board of India (Procedure for making, amending and reviewing of Regulations) Regulations, 2025, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library. See No. L. T. 2621/18/25]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (1) G.S.R. 175(E)., dated the 17th March, 2025, imposing anti-dumping duty for a period of five years on “vacuum insulated flask and other vacuum vessels, of stainless steel” originating from or exported from

China PR, along with Explanatory Memorandum.

- (2) G.S.R. 176(E)., dated the 17th March, 2025, imposing provisional anti-Dumping duty on imports of “Aluminium foil upto 80 micron, excluding aluminium foil below 5.5 micron for non-capacitor application” originating in or exported from China PR, in pursuance of preliminary findings issued by DGTR, along with Explanatory Memorandum.

[Placed in Library. For (1) and (2), see No. L. T. 2622/18/25]

Report and Accounts (2023-24) of SPFO, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Shantanu Thakur, I to lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Fifty-eighth Annual Report and Accounts of the Seamen’s Provident Fund Organization (SPFO), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor’s Report on the Accounts.
- (b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 2623/18/25]

I. Appropriation Accounts (2023-2024) of Union Government (Postal Services)

II. Reports (2023) of the Comptroller and Auditor General of India

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अधीन निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- I. Union Government Appropriation Accounts (Postal Services) — for the year 2023-2024.
- II. (i) Report of the Comptroller and Auditor General of India for the year ended 31 March 2023 — Union Government — Finance and Communication — Report No.